

**IN THE INCOME TAX APPELLATE TRIBUNAL
VARANASI CIRCUIT BENCH, VARANASI**

**BEFORE HON'BLE SH.VIJAY PAL RAO, JUDICIAL MEMBER
AND
HON'BLE SH. RAMIT KOCHAR, ACCOUNTANT MEMBER**

**ITA No.64/VNS/2019
Assessment Year: 2010-11**

Sachit Hospital Pvt. Ltd., 271C Opposite Bismil Park, Civil Lines, Gorakhpur, U.P. PAN-AAHCS3945G TAN-ALDS02773D	v.	Joint Commissioner of Income Tax (TDS), Allahabad Range, Allahabad
(Appellant)		(Respondent)

Appellant by:	None
Respondent by:	Sh. A.K. Singh, Sr. DR
Date of hearing:	26.05.2022
Date of pronouncement:	26.05.2022

ORDER

SHRI VIJAY PAL RAO, JUDICIAL MEMBER:

This appeal by the assessee is directed against the order dated 25.10.2018 of CIT(A) arising from penalty order passed under section 272A(2)(k) of the Income Tax Act, for the assessment year 2010-11.

2. The assessee has filed an application for withdrawal of this appeal alongwith appeals for assessment years 2008-09, 2009-10, 2011-12 and 2012-13 and ITA Nos. 62, 63, 94 and 95/VNS/2019. The learned DR has not denied the fact that the assessee has opted for Vivad Se Vishwas Scheme, 2020 to settle the tax dispute regarding penalty liability in question. The learned DR has filed Form No. 5 issued by the designated authority dated 22nd March, 2022.

3. Having considered the request of the assessee for withdrawal of the present appeal as well as going through Form No. 5 issued by the designated authority, we note that the assessee has settled the tax dispute in respect of the

penalty for the year under consideration by filing the declaration towards full and final settlement which was accepted by the competent authority by issuing Form No. 5 dated 22nd March, 2022. Accordingly, this appeal of the assessee is dismissed as withdrawn in view of the settlement of the dispute under Vivad Se Vishwas Scheme, 2020.

4. In the result, the appeal of the assessee is dismissed being withdrawn as the tax dispute is settled under Vivad Se Vishwas Scheme, 2020.

Order pronounced in the open Court on conclusion of hearing on 26.05.2022.

Sd/-

[RAMIT KOCHAR]
ACCOUNTANT MEMBER

DATED: 27/05/2022

Varanasi

Sh

Copy forwarded to:

1. Appellant- Sachit Hospital Pvt. Ltd.,
2. Respondent-JCIT(TDS), Allahabad
3. CIT(A), Varanasi
4. CIT
5. DR

Sd/-

[VIJAY PAL RAO]
JUDICIAL MEMBER

By order
Sr. P.S.

